

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1364
ANSWERED ON:29.11.2011
CONSTRUCTION IN GOVERNMENT QUARTERS
Tagore Shri Manicka

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether illegal constructions/construction of additional rooms is being carried out by some of the allottees of Government quarters in Delhi particularly, in NDMC areas;
- (b) if so, the details thereof, colony-wise; and
- (c) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Yes, Madam.

(b): CPWD has reported that 6761 cases of illegal constructions/ additional rooms in houses in Government colonies located in NDMC area, have come to their notice. Details are annexed.

(c): A decision has been taken to remove the unauthorized constructions in Govt. quarters during the period between vacation of the accommodation by the existing allottee and its re-allotment to the new allottee.

This decision has been conveyed to the concerned authorities to take necessary action, vide this Ministry's OM No.11010/1/2010-W.I dated 21st June, 2010. Removal of unauthorized construction in Govt. quarters is accordingly a continuous process and concerned agencies take action as per the laid down procedure/policy guidelines.